

ITEM NO.8

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Criminal Appeal No(s). 4428/2024

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

RAKESH & ORS.

Respondent(s)

Date : 15-09-2025 This appeal was called on for hearing today.

For Appellant(s) : Ms. Sakshi Kakkar, AOR
Mr Shakti Singh, Adv.
Ms Anusha Rathore, Adv.
Mr Mrigank Misra, Adv.

For Respondent(s) : Mr. Aldanish Rein, AOR

UPON hearing the counsel the Court made the following
O R D E R

Respondent nos. 1, 3 & 4 are duly represented.

Ld. counsel for the appellant is granted two weeks' time as last opportunity to take fresh steps and file fresh particulars in respect of unserved respondent no.2. It has been submitted by the ld. Counsel for the petitioner that permission be granted to serve the said respondent also through the concerned Trial Court. Allowed. Particulars be filed within two weeks.

Scanned soft copies of High Court and Trial Court records have already been received and copies of the same have been provided to the Ld. counsels for both the parties through e-mail.

List again on 04.11.2025.

SUJATA SINGH
Registrar

HJ